

ITEM NO.23 Court 12 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 156/2021

AFSHAN ANSARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.48706/2021-EXEMPTION FROM FILING O.T. )

Date : 06-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. S. Wasim A. Qadri, Sr. Adv.  
Mr. Nitin Saluja, AOR  
Mr. Tamim Qadri, Adv.  
Mr. Nizam Pasha, Adv.  
Mr. Saeed Qadri, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We find no reason to entertain in this petition under  
Article 32 of the Constitution of India.

The Writ Petition is dismissed.

However, if any petition is filed under Article 226 of  
the Constitution of India before the High Court, same shall be  
considered expeditiously.

(NEETA SAPRA)  
COURT MASTER

(DIPTI KHURANA)  
COURT MASTER